

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit LPS on compounding basis, on delayed payments qua the monthly energy bills and the change in law bills issued in terms of the PPA dated 1.4.2013 and subsequent amendments thereto.

Petitioner : SEIL Energy India Limited

Respondent : APPCC and 3 others

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sajan Poovayya, Senior Advocate, SEIL
Shri Hemant Singh, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Devansh Pundir, Advocate, SEIL
Ms. Raksha Agarwal, Advocate, SEIL
Shri Rudrajit Ghosh, Advocate, APPCC

Record of Proceedings

The case was called out for a virtual hearing.

2. The learned senior counsel for the Petitioner and the learned counsel for the Respondent argued at length and concluded their respective arguments.

3. Based on the request of the parties, the Petitioner is permitted to file its written submissions on or before **5.8.2026**, after serving a copy on the Respondents. The Respondents are also permitted to file their written submissions, thereafter, on or before **19.8.2026**, with a copy to the Petitioner. Subject to this, an order in the matter was reserved.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

